

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH
LUCKNOW**

**Original Application No. 332/00611/2019
This the 13th day of December, 2019**

Hon'ble Ms. Jasmine Ahmed, Member - J

Amit Mishra aged about 24 years son of Late Arun Kumar Mishra, R/o 284/107, Pitamber Nagar, Unnao.

..... Applicant
By Advocate: Sri Raj Singh/ Sri Anupam Dwivedi

VERSUS

1. Union of India, through Chief Post Master General, U.P. Circle, Lucknow.
2. Superintendent of Post Offices, Kanpur Division, Kanpur- 01.

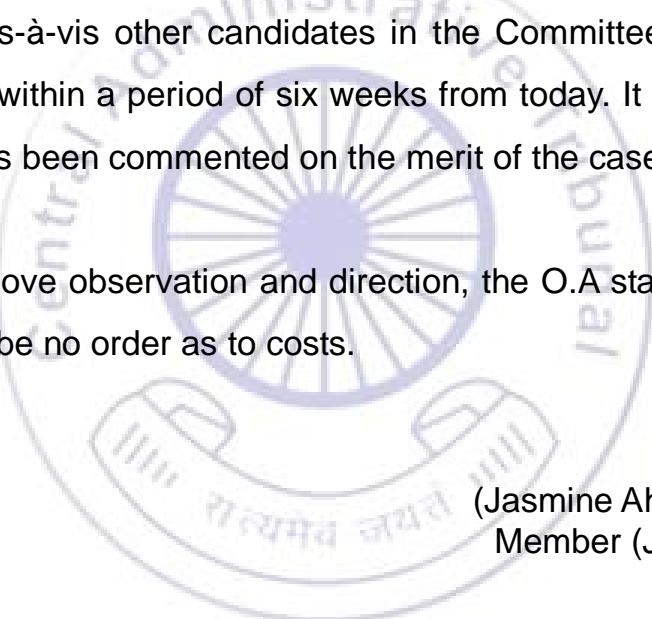
..... Respondents
By Advocate: Sri Rajesh Katiyar

O R D E R (ORAL)

It is the contention of the Learned Counsel for the Applicant that the father of the applicant died on 07.12.2009. Thereafter, a representation was given by the applicant dated 31.08.2014 which was rejected on 10/13.04.2017. Thereafter the applicant preferred an appeal/representation dated 18.10.2018 which was also rejected vide letter dated 19.11.2018.

2. Learned counsel for the applicant further states that the main contention of the applicant is that the applicant has not been properly assessed as per rules and awarded lesser marks and because of that he has been deprived of getting appointment. He also states that the applicant has secured 55 marks whereas the person got appointment secured 57 marks. Applicant's main argument is that if he had been properly assessed as per rules, he would have secured much higher marks and he would have better chance for getting compassionate appointment. Counsel for the applicant further states that it is not clear how the case of the applicant was assessed vis-à-vis other similarly situated persons who were also in the que of consideration for grant of compassionate appointment.

3. Learned counsel for the respondents states that the case of the applicant was properly assessed and the applicant could not secure better marks in the merit vis-à-vis other candidates, hence, he was not granted compassionate appointment and nothing illegal or arbitrary has been caused by the respondents.
4. Heard the rival contentions of the parties and perused the records.
5. The main contention of the applicant is that he has not been properly assessed. Hence, taking into consideration the simple prayer of the applicant's counsel that the applicant has right to know how he has been assessed, respondents are directed to provide the calculation in regard to the merit of the applicant for grant of compassionate appointment vis-à-vis other candidates in the Committee in which he was assessed within a period of six weeks from today. It is made clear that nothing has been commented on the merit of the case.
6. With the above observation and direction, the O.A stands disposed of. There shall be no order as to costs.



(Jasmine Ahmed)
Member (J)

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